

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT V, NEW DELHI**

**I.A. 6244/(ND)/2023
IN
COMPANY PETITION NO. (IB) – 883/(PB)/2022**

*Under Section 33 of the Insolvency and Bankruptcy Code, 2016 for
initiating liquidation process of Corporate Debtor and to pass
other necessary directions.*

IN THE MATTER OF:

M/S SUPREME EXIMP PRIVATE LIMITED

.... OPERATIONAL CREDITOR

VERSUS

M/S JEWEL OVERSEAS PRIVATE LIMITED

.... CORPORATE DEBTOR

AND IN THE MATTER OF

**MS. VEENU DRALL,
INTERIM RESOLUTION PROFESSIONAL
JEWEL OVERSEAS PRIVATE LIMITED**

...APPLICANT/RESOLUTION PROFESSIONAL

Order Delivered On: 20.01.2026

CORAM:

**SHRI MAHENDRA KHANDELWAL
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

**For the Applicant : Adv N.L. Ganapathi, Mr. Prabudh Singh in IA- 3072/24, Adv
Shikhar Singhal, Adv Vedant Chahal, Adv Rahul Bhati, with
IRP Ms. Veenu Drall**

**For the RP : RP Veenu Drall along with Adv Shikhar Singhal and Adv
Vedant Chahal**

**I.A 6244/(ND)/2023
IN
CP (IB) 883/PB/2022
Order Delivered On: 20.01.2026**

ORDER

1. This is an application filed by the Resolution Professional, Ms. Veenu Drall under Section 33(2) read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016 (“Code”) read with the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (“Liquidation Regulations”), for issuance of directions for liquidation of Corporate Debtor, M/s Jewel Overseas Private Limited.
2. The applicant in the present application has prayed for the following reliefs: -
 - a) *Allow the present application.*
 - b) *Pass an order for commencement of the liquidation of the Corporate Debtor namely Jewel Overseas Private Limited as per the provisions of Chapter III of the Insolvency & Bankruptcy Code, 2016, including the following orders/directions:*
 - i. *Applicant (Ms. Veenu Drall) be appointed as the Liquidator for the Corporate Debtor.*
 - ii. *Directions to Liquidator and Registry of NCLT, New Delhi to intimate the Registrar of Companies concerned that this Tribunal has passed an order for liquidation of the Corporate Debtor.*
 - iii. *Direction that as per Section 33(5), and subject to section 52 of the Code, no suit or other legal proceeding shall be initiated by or against the Corporate Debtor except in relation to transactions notified by the Central Government, provided that a suit or other legal proceedings may be instituted by the Liquidator on behalf of the Corporate Debtor with prior approval of this Tribunal.*
 - iv. *Direction that all powers of the Board of Directors and key managerial personnel of the Corporate Debtor shall cease to have effect and all such powers shall be vested in the Liquidator.*
 - v. *Direct that the personnel of the Corporate Debtor shall extend all assistance and cooperation to the Liquidator as may be required in managing the affairs*

of the Corporate debtor in discharging his functions as specified under Section 35 of the Code.

c) Any other order or direction as the Hon'ble National Company Law tribunal may deem fit in the interest of justice.

3. The facts in brief stated in the application is as under: -

- a) This Adjudicating Authority vide its order dated 23.05.2023 had initiated the Corporate Insolvency Resolution Process against M/s Jewel Overseas Private Limited ('Corporate Debtor') in C.P.(IB) 883/PB/2022 and appointed Ms. Veenu Drall having IBBI Registration No. IBBI/IPA-001/IP-P02504/2021-22/13816, as the Interim Resolution Professional of the Corporate Debtor.
- b) The IRP made public announcement in FORM A in two newspapers, one in English (Financial Express edition) and another in vernacular language, Hindi (Jansatta) on 31.05.2023 and the last date for submission of claims by creditors was 14.06.2023. On 31.05.2023, the claims were received from one financial creditor and two operational creditors and further verified by the Applicant. The total claims amounting to Rs. 23,57,15,549/- was duly admitted.
- c) Out of the claimants list which consisted of one financial creditor and two operational creditors, CoC was constituted with the following composition:

Sr. No.	Name of Creditor	Vote Share
1.	Punjab National Bank	100
2.	Department of Trade & Taxes, GNCT of New Delhi	0
	Total	100

- d) The first meeting of COC was conducted on 05.07.2023, wherein going-concern prospects of the Corporate Debtor were deliberated by taking note of the assets and liabilities of the business of the Corporate Debtor. In the 2nd CoC meeting

dated 24.07.2023, the COC unanimously resolved to publish Form G for inviting expressions of interest from the prospective resolution applicants.

- e) The 3rd meeting of the CoC was held on 02.09.2023 and the CoC was duly informed that in accordance with Form G published on 01.08.2023, two inquiries were received, but none of them submitted their EOI. Furthermore, COC deliberated that since there is no asset or business in the Corporate Debtor and no EOI has been received in response to Form G. Therefore, there is hardly any possibility of getting a resolution for the Corporate Debtor. Accordingly, COC decided not to re-publish form G.
- f) In the 4th CoC meeting dated 05.10.2023, the CoC resolved to initiate liquidation proceedings against the Corporate Debtor in view of no visible prospect of submission of expression of interest for the resolution of Corporate Debtor as there existed some incorrigible issues in relation to the operational viability, no records of Corporate Debtor preceding four years, absence of liquid assets, insufficient documents, no place for business, no plant and machinery for running the company etc.
- g) That the said resolution for initiation of liquidation process of Corporate Debtor was unanimously passed and authorization in favour of the Applicant for filing this present application was resolved as per the terms of the Resolution which stated as follows:

"RESOLVED THAT, the members of the Committee of Creditors hereby approve for liquidation of Jewel Overseas Private Limited ("Corporate Debtor") in terms of section 33(2) of Insolvency and Bankruptcy Code, 2016.

FURTHER RESOLVED THAT, Ms. Veenu Drall, Interim Resolution Professional of the Corporate Debtor is authorized for submission of application before the Hon'ble National Company Law Tribunal for liquidation of the Corporate Debtor in terms of Section 33(2) read with section 60(5) of the Insolvency and Bankruptcy Code, 2016."

- h) The 5th meeting of the CoC was held on 16.10.2023, wherein the CoC in accordance with Regulation 39 C and 39 BA of the CIRP Regulations, 2016, assessed the sale of Corporate Debtor as a going concern and further assessed

the compromise and arrangement for the Corporate Debtor. The COC deliberated that there is no business and assets with the Corporate Debtor. Therefore, the Corporate Debtor cannot be sold as a going concern. Further, the COC fixed the fee of the Liquidator in the 5th COC meeting and the said resolution for fixation of fees for the liquidator in accordance with Regulation 39D of the CIRP Regulations, 2016.

- i) Accordingly, the Corporate Debtor should be liquidated under the provisions of Section 33 of the Code. The Resolution Professional stated that there is no option left except that the Corporate Debtor be liquidated because no Resolution Plan has been received for consideration by the CoC. Hence, the present Application.

ANALYSIS

4. We have heard the Ld. Counsel and have perused the documents on record. It is noted that this Adjudicating Authority vide its order dated 23.05.2023 had admitted the application under Section 9 of the Code and initiated CIRP against the Corporate Debtor i.e. M/s Jewel Overseas Private Limited.
5. It is noted that in the 2nd CoC meeting dated 24.07.2023, the COC unanimously resolved to publish Form G for inviting expressions of interest from the prospective resolution applicants, however, in the 3rd CoC meeting held on 02.09.2023 the CoC was duly informed that in accordance with Form G published on 01.08.2023, two inquiries were received, but none of them submitted their EOI. In the 4th CoC meeting dated 05.10.2023, the CoC resolved to initiate liquidation proceedings against the Corporate Debtor in view of no visible prospect of submission of expression of interest for the resolution of Corporate Debtor as there existed some incorrigible issues in relation to the operational viability, no records of Corporate Debtor preceding four years, absence of liquid assets, insufficient documents, no place for business, no plant and machinery for running the company etc.
6. That the said resolution for initiation of liquidation process of Corporate Debtor was unanimously passed and authorization in favour of the Applicant for filing this

present application was resolved as per the terms of the Resolution which stated as follows:

"RESOLVED THAT, the members of the Committee of Creditors hereby approve for liquidation of Jewel Overseas Private Limited ("Corporate Debtor") in terms of section 33(2) of Insolvency and Bankruptcy Code, 2016.

FURTHER RESOLVED THAT, Ms. Veenu Drall, Interim Resolution Professional of the Corporate Debtor is authorized for submission of application before the Hon'ble National Company Law Tribunal for liquidation of the Corporate Debtor in terms of Section 33(2) read with section 60(5) of the Insolvency and Bankruptcy Code, 2016."

7. In the 5th CoC meeting dated 16.10.2023 a resolution for fixation of fees for the liquidator in accordance with Regulation 39 D of the CIRP Regulations, 2016 was unanimously passed, which stated as follows:

"RESOLVED THAT, Committee of Creditors hereby approves for the consolidated professional fees of Rs. 3.5 Lakh payable to the liquidator "Ms. Veenu Drall having IBBI reg. no. IBBI/IPA-001/IPP-02504/2021-2022/13816". In addition, the Liquidator will be entitled for reimbursement of GST and out-of-pocket expenses incurred for conducting the liquidation process."

8. Section 33 of the Insolvency & Bankruptcy Code, 2016 provides for order of liquidation by the Adjudicating Authority. Section 33 of the Insolvency & Bankruptcy Code, 2016 reads as under:

"(1) Where the Adjudicating Authority, —

(a) before the expiry of the insolvency resolution process period or the maximum period permitted for completion of the corporate insolvency resolution process under section 12 or the fast-track corporate insolvency resolution process under section 56, as the case may be, does not receive a resolution plan under sub-section (6) of section 30; or

(b) rejects the resolution plan under section 31 for the non-compliance of the requirements specified therein, it shall—

(i) pass an order requiring the corporate debtor to be liquidated in the

I.A 6244/(ND)/2023

IN

CP (IB) 883/PB/2022

Order Delivered On: 20.01.2026

manner as laid down in this Chapter;

(ii) issue a public announcement stating that the corporate debtor is in liquidation; and

(iii) require such order to be sent to the authority with which the corporate debtor is registered.

(2) Where the resolution professional, at any time during the corporate insolvency resolution process but before confirmation of resolution plan, intimates the Adjudicating Authority of the decision of the committee of creditors to liquidate the corporate debtor, the Adjudicating Authority shall pass a liquidation order as referred to in sub-clauses (i), (ii) and (iii) of clause (b) of sub-section (1).

9. Further, in the matter of **Sreedhar Tripathy vs. Gujarat State Financial Corporation and Ors.** (12.10.2022 - NCLAT): MANU/NL/0788/2022 the Hon'ble NCLAT in para 7 stated as under: -

*"The Explanation under Section 33(2) has been inserted by Act of 26 of 2019 contains the legislative declaration and intention. **The CoC in the Legislative Scheme has been empowered to take decision to liquidate the Corporate Debtor, any time after its constitution and before confirmation of the resolution plan. The power given to the CoC to take decision for liquidation is very wide power which can be exercised immediately after constitution of the CoC. The reasons which has been given in Agenda Item 1, it is made clear by the CoC that the Corporate Debtor is not functioning for last 19 years and all machinery has become scrap, even the building is in dilapidated condition and the CIRP will involve huge costs.** We are not convinced with the submission of learned counsel for the Appellant that the CoC's decision is an arbitrary decision. **CoC is empowered to take decision under the statutory scheme and when in the present case***

the decision of the CoC for liquidation has been approved by the Adjudicating Authority, we see not good ground to interfere at the instance of the Appellant. However, we make it clear that the decision taken by the CoC was in the facts of the present case and it cannot be said that whenever decision is taken for liquidation the same is not open to judicial review by the Adjudicating Authority and this Appellate Tribunal. It depends on the facts of each case as to whether the decision to liquidate the Corporate Debtor is in accordance with the I & B Code or not. With these observations, the Appeal is dismissed”

10. Since, no resolution plan has been received for consideration by the CoC, the resolution for initiation of liquidation proceedings against the Corporate Debtor was approved by the members of COC unanimously in its 4th meeting held on 05.10.2023.
11. In the view of the above judgment and having considered the submissions and on perusal of averments made in the present Interlocutory Application, this Bench is satisfied and is of the considered opinion that the present Interlocutory Application is in consonance with Section 33 of the Code. Further, it is well settled that the decision taken by CoC for liquidation is the commercial wisdom of the CoC and it should not be interfered with by the Adjudicating Authority.
12. Accordingly, this Adjudicating Authority is left with no option except to pass an order for Liquidation of the Corporate Debtor in the manner laid down in Chapter III of the Code.
13. In light of the above, the application is allowed by ordering liquidation of the corporate debtor, namely M/s Jewel Overseas Private Limited with following directions:
 - a) That Ms. Veenu Drall, the Resolution Professional of the Corporate Debtor, is relieved from the present assignment as Resolution Professional and we hereby appoint Ms. Veenu Drall, holding registration number IBBI/IPA-001/IP-P-

02504/2021-22/13816 having email id- ipveenudrall@gmail.com as the Liquidator in terms of Section 32(1) of the Code. The written consent of the Liquidator is placed on record.

- b) That the Liquidator for conduct of the Liquidation proceedings would be entitled to the fees as provided in Regulation 4(2)(b) of the IBBI (Liquidation Process Regulations), 2016;
- c) Liquidator shall issue public announcement stating that Corporate Debtor is in liquidation;
- d) Registry is directed to communicate this Order to the Registrar of Companies, NCT of Delhi & Haryana and to the Insolvency and Bankruptcy Board of India;
- e) The Order of Moratorium passed under Section 14 of the Insolvency and Bankruptcy Code, 2016 shall cease to have its effect and a fresh Moratorium under Section 33(5) of the Insolvency and Bankruptcy Code shall commence;
- f) This order shall be deemed to be notice of discharge to the officers, employees and the workmen of the corporate debtor as per Section 33(7) of the Insolvency and Bankruptcy Code, 2016;
- g) The Liquidator is directed to proceed with the process of liquidation in the manner laid down in Chapter III of Part II of the Insolvency and Bankruptcy Code, 2016 and in accordance with the relevant rules and regulations.
- h) The Liquidator shall follow up and continue to investigate the financial affairs of the Corporate Debtor in accordance with provisions of Section 35(1) of the Code.
- i) The liquidator shall also follow up the pending applications for their disposal during the process of liquidation including initiation of steps for recovery of dues of the Corporate Debtor as per law.
- j) The Liquidator shall submit Preliminary Report to the Adjudicating Authority within seventy-five days from the liquidation commencement date as per Regulation 13 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016;
- k) Copy of this order be sent to the financial creditors, corporate debtor, CoC

I.A 6244/(ND)/2023

IN

CP (IB) 883/PB/2022

Order Delivered On: 20.01.2026

members and the Liquidator for taking necessary steps;

1) The CoC is directed to pay the remuneration and expenses of the Applicant including that of professional advisors subject to the provisions of IBC Code, 2016 and CIRP Regulations, 2016.

Resultantly, **I.A 6244/ND/2023 in CP (IB) 883/PB/2022** stands **allowed** and is disposed of in accordance with the aforesaid terms.

Let a copy of the order be served to the parties.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (TECHNICAL)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (JUDICIAL)